

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
CP No. 610/2018  
IN  
OA No.3442/2017**

New Delhi this the 04<sup>th</sup> day of January, 2019

**HON'BLE MS. NITA CHOWDHURY, MEMBER (A)  
HON'BLE MR. S.N. TERDAL, MEMBER (J)**

Dr. Dilip Kumar,  
Aged about 57 years,  
S/o Sh. R.Prasad,  
R/o C-3 Andrews Ganj Extension,  
New Delhi-110 049 .....Applicant

(By Advocate: Mr.U. Srivatava for Mr. SK Gupta)

**Versus**

1. Sh. A.N. Jha, Secretary  
Department of Expenditure,  
Ministry of Finance,  
North Block, New Delhi
2. Sh. Anthony Lianzuala,  
Controller General of Accounts  
Department of Expenditure  
Ministry of Finance,  
CGO Complex, INA  
New Delhi. .....Respondents

(By Advocate: Mr. DS Mahendru)

**ORDER (ORAL)**

**Ms. Nita Chowdhury, Member (A):-**

When the matter is taken up, counsel for the respondents shows a copy of the order passed by them on 28.12.2018 with regard to the disciplinary proceedings against the applicant.

2. In view of the aforesaid detailed order passed by the respondents, we find substantial compliance with the order of this Tribunal. Hence, CP is closed. Notices are discharged. However, if the applicant is still aggrieved, he is at liberty to challenge the order passed by the respondents, in accordance with law.

**(S. N. Terdal)  
Member (J)**

**(Nita Chowdhury)  
Member (A)**